

## ACT No. XXVIII OF 1870.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 16th  
December 1870).*

An Act to authorise the committal of European British subjects by Courts in the Andamans to the High Court at Fort William.

**WHEREAS** Act No. XXI of 1863 *(to constitute* Preamble.  
*Recorders' Courts for the Towns of Akyab, Ran-  
goon and Moulmein in British Burmah, and to es-  
tablish Courts of Small Causes in the said towns),* sec-  
tion forty-one, enacts that European British subjects  
arrested for, or guilty of, certain offences in the Tenas-  
serim Provinces shall be committed to, and tried by,  
the Recorder at Maulmain; And whereas the Andaman  
Islands form part of the said Provinces; And  
whereas it is expedient that the jurisdiction so given  
to the Recorder at Maulmain should, so far as regards  
the said Islands, be transferred to the High Court of  
Judicature at Fort William; It is hereby enacted as  
follows:—

1. Every European British subject charged in the  
Andaman Islands with any offence which a Justice of  
the Peace is not competent to punish, shall, if there  
be sufficient grounds for committing him for trial, be  
committed to, and tried by, the said High Court in  
the exercise of its ordinary original criminal juris-  
diction.

European  
British sub-  
ject charged  
in the And-  
mans with  
certain offen-  
ces to be com-  
mitted to the  
High Court,  
Fort Wil-  
liam.

2. Act No. XXI of 1863, section forty-one, so  
far as it relates to the Andaman Islands, is hereby  
repealed.

Act XXI  
of 1863, sec-  
tion forty-  
one, repealed  
as to the  
Andamans.